

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1312
ANSWERED ON:01.12.2014
IMPLEMENTATION OF LABOUR LAWS
Patle Smt. Kamla Devi

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of inspections conducted and that of those found guilty for violating labour laws during each of the last three years and the current year along with the action taken against such violations;
- (b) whether desired success has been achieved in implementation of labour laws due to nexus between labour inspectors/officials and those violating labour laws;
- (c) if so, the details thereof during the said period and if not, the reasons therefor;
- (d) whether the Government proposes to review the working of labour inspectors; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The number of inspections conducted during the last three years and the current year and the status of prosecution and action taken against violators in the Central sphere are at Annexure I to III.

(b) & (c): In the Central Sphere, the officers of the Chief Labour Commissioner (Central) conducts inspections under various Labour Laws.

The Office of the Chief Labour Commissioner (Central) through its Regional Offices monitors the enforcement of various Labour Laws by conducting regular inspections of the establishments falling in the Central Sphere and takes action against the employer found violating the provisions of various Labour Laws.

(d) & (e): Ministry of Labour & Employment has developed a single unified web portal for online registration of units for labour identification no. (LIN), reporting of inspections, submissions of Annual Returns and redressal of grievances.

This integrated portal will operate through a Unique Labour Identification Number (Shram Pehchan Sankhya) for each employer/ Establishment. The enforcement agency will upload the data of inspection on the web portal which will be updated periodically.

The new inspection scheme will be computerized through random picking of establishments on mandatory and optional criteria automatically.